# Central Administrative Tribunal, Principal Bench

## Original Application No.1066 of 2000

New Delhi, this the 11th day of May, 2001

## Hon'ble Mr.Kuldip Singh, Member (J)

- Engineers Association of Indian Railways (Regd. No.4416) Through its Secretary General Er. Mahesh C. Yadava 73/A-2, Railway Colony Tughlakabad, New Delhi-44
- Er.Rajeev Aggarwal Junior Engineer/Tele/MW Northern Railway Thompson Road, New Delhi

- Applicants

(By Advocate: Shri D.R. Roy)

#### <u>Versus</u>

Union of India, through Chairman Railway Board,Rail Bhawan New Delhi-110001

- Respondent

(By Advocate: Shri V.S.R.Krishna)

#### O R D E R(ORAL)

### By Hon'ble Mr.Kuldip Singh, Member(J)

Engineers filed by been has This ĎΑ Indian Railways in a representative Association of capacity challenging order no.E(W)97/PS 5-1/62 dated 1.2.99, whereby the respondents have fixed pay limits for entitlement of 'passes' for travelling of its It is submitted that the pay limits have employees. been so fixed that it is detriment to the members of the applicants' association. It has been alleged that this order creates an invidious distinction which is not based on any reasonable classification drawn on a rational criteria and that it creates a new class of "travel-pass" which is illusory and non-existent.

The OA is being contested by respondents.

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They have submitted that entitlement to various class of travel on duty, privilege and post-retirement are determined on the criteria laid down in Railway Servants (Pass) Rules, 1986. It is denied that fixing the pay limits for entitlement of passes for travel is to the detriment of the members of the applicants' association.

- 3. I have heard Shri D.R. Roy for the applicants and Shri V.S.R. Krishna for the respondents.
- 4. After going through the grounds of relief in paragraphs 5.1 to 5.6 of the OA, I don't find any reason to interfere with the OA because fixation of pay limits for entitlement of passes by the railway board is their own policy matter and applicants, in none of the grounds, have been able to establish as to how they have been discriminated against.
- 5. In the result, I find no merit in this OA which is accordingly dismissed. No costs.

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Member(J)

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